

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 172/(MAH)/2017
M. A. No. 587/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE PARTIES: SBI Global Factors Ltd.
V/s.
Sanaa Syntex Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Adv. Shubhabrata Chakraborti Adv. for Applicant/
Financial Creditor i/b Tunis Corp

Shubhabrata Chakraborti

2. Mr. Divyesh Desai I.R.P.

Divyesh N. Desai

~~Sunil Kataria~~ SUNIL KATARIA

2 SAMAD
Aul - 1991442

Mrs. Nilufer Sajid Shaikh
(Complainant)

Nilufer Shaikh

Mr. Vishal Vermani
(Complainant)

Vishal Vermani

Contd on Page - 2 -

ORDER

M.A. No. 587/2017 In T.C.P. No. 172/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. The IRP is present in person. M.A. No. 587/2017 mentioned and argued.
3. Through this M.A. it is intimated that the COC, ^{consistently} ~~considering~~ of Two Creditors, have unanimously expressed to substitute the IRP Mr. Ramratan Kanoongo. His consent is also placed on record.
4. The Outgoing IRP is present in person. He has placed the Progress Report on record. This Report is discussed. It is found that the requisite compliances as per the directions of this Bench is made.
5. The valuation Report is awaited subject to payment to the Valuers.
6. Directions to the Promoters to co-operate with the Resolution Process.
7. The Proposed name of the IRP is approved. Directed to submit the Report on or before 15/12/2017 to apprise the latest progress in this

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
20.11.2017.
aah

Sd/-

M.K. Shrawat
Member (Judicial)

. The matter is adjourned to **15.12.2017**.